

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 13/MP/2021

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for seeking relief under Force Majeure (Article 11) and Change in Law (Article 12) of Transmission Service Agreement dated 31.8.2015 related to Strengthening of Transmission System beyond Vemagiri.
- Date of Hearing : 30.7.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : POWERGRID Southern Interconnector Transmission System Limited (PSITSL)
- Respondents : Southern Power Distribution Company of Andhra Pradesh Limited and 15 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSITSL
Ms. Ranjitha Ramachandran, Advocate, PSITSL
Shri Shubham Arya, Advocate, PSITSL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri V. C. Sekhar, PSITSL
Shri Burra Vamsi Rama Mohan, PSITSL
Shri Prashant Kumar, PSITSL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Respondent, Tamil Nadu Generation and Distribution Corporation Limited ('TANGEDCO') requested for two weeks' time to file reply to the Petition. Learned counsel further submitted that the Petitioner may be asked to furnish copy of RfP for the Project, english translation of documents furnished at pages 366 to 371 of the Petition and a copy of letter dated 1.4.2017, which has been repeatedly referred to in the Petitioner's various letters.

3. In response, learned senior counsel for the Petitioner, while agreeing to provide the aforesaid details, requested for early listing of the matter.

4. Considering the submissions of learned senior counsel for the Petitioner and learned counsel for TANGEDCO, the Commission directed the Respondent,

TANGEDCO to file its reply by 13.8.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, on or before 30.8.2021.

5. The Commission further directed the Petitioner to file the following information on affidavit by 10.8.2021:

(a) Copy of Notification issued by Government of Karnataka regarding change in land compensation policy;

(b) Survey Report for Chilakaluripeta-Cuddapah 765 kV D/C transmission line furnished by Bid Process Coordinator, namely RECTPCL; and

(c) Copies of RfP for the Project, letter dated 1.4.2017 and english translation of documents furnished at pages 366 to 371 of the Petition.

6. The Commission further directed the parties to comply with the above direction within the specified timeline and observed that no further extension of time will be allowed.

7. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**